

No.A-36011/1/2009-Ad.I
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing,
Shastri Bhawan, New Delhi.

Dated the 27th February, 2015

ORDER

In accordance with the guidelines issued by the Ministry of Finance under O.M. No.F.10(13)-E(Coord)/75 dated 10.04.1975 and O.M. No.1/7/E-II (A)/2008 dated 30.05.2008, the President is pleased to revise the financial powers of the designated 'Heads of Department' and 'Head of Office' of the Headquarters and Attached/Subordinate Offices in the Ministry of Corporate Affairs delegated under the Order of even number dated 25.5.2011 read with Orders of even number dated 11.12.2012 and 5.6.2013 to the following extent :

Headquarters

Expenditure	Office	Item	Revised limit
Contingent Expenditure (Schedule V)	Director/ Deputy Secretary (General)	Recurring	Full Powers and also declared as Head of the Department
		Non-recurring	Rs. 25 lakh in each case.
	Head of Office Under Secretary (General)	Recurring	Rs.6,500/- p.m. in each case
		Non-recurring	Rs.12,500/- in each case.
Miscellaneous Expenditure (Schedule VI)	Director/ Deputy Secretary (General)	Recurring	Full Powers and also declared as Head of the Department
		Non-recurring	Rs.12.5 lakh in each case.
Hiring of private vehicles (item 2(ii) of Schedule V)	Director/ Deputy Secretary (General)		Rs.45 lakh p.a. & Rs.6 lakh in each case.

Attached/Field Offices

Expenditure	Office	Item	Revised limit
Contingent Expenditure (Schedule V)	Regional Directors/Registrar, CAT/ Secretary, CCI/ Members of Mumbai, Kolkatta & Chennai Benches of CLB /Secretary, CLB Principal Bench	Recurring	Full Powers and also declared as Head of the Department
		Non-recurring	Rs. 1.25 lakh in each case.
Contingent Expenditure (Schedule V)	Registrar of Companies/ Official Liquidators	Recurring	Rs.32,000/- p.a. in each case
		Non-recurring	Rs.75,000/- p.a. in each case.
Miscellaneous Expenditure (Schedule VI)	Regional Directors/Registrar, CAT/ Secretary, CCI/ Members of Mumbai, Kolkatta & Chennai Benches of CLB /Secretary, CLB Principal Bench	Recurring	Rs. 6.25 lakh in each case.
		Non-recurring	Rs. 1.25 lakh in each case.

ledw. 1/2

-: 2 :-

Expenditure	Office	Item	Revised limit
Hiring of private vehicles (item 2(ii) of Schedule V)	Registrar, CAT/ Secretary, CCI/ Members of Mumbai, Kolkatta & Chennai Benches of CLB /Secretary, CLB Principal Bench		Rs. 4 lakh per annum.
	Regional Directors		Rs. 5 lakh per annum per vehicle for a maximum of two vehicles subject to the condition that no staff car/other vehicle is available/provided/ condemned
	Registrar of Companies of Delhi, Hyderabad, Bangalore, Chennai and Kolkata		Rs. 4 lakh per annum for one vehicle subject to the condition that no staff car is available/provided/ condemned to the office.
	Official Liquidators of Mumbai, Chennai and Kolkata		
All other Registrar of Companies and Official Liquidators			Rs.3.25 lakh per annum for one vehicle subject to the condition that no staff car is available/ provided/ condemned to the office.

4. The revised extent of financial powers shall be exercised by the Officers concerned in accordance with the rules and regulations prescribed by the Ministry of Finance in this regard from time to time and subject to availability of funds.


5. This issues with the concurrence of JS&FA, Ministry of Corporate Affairs under Diary No.74 dated 20.2.2015 and approval of Secretary, MCA under Diary No.396/Secy. dated 26.2.2015.


(Kshitish Kumar)

Under Secretary to the Govt. of India
Tel:2338 4502

To :

1. All Officers and Sections in Ministry of Corporate Affairs.
2. PAO, Ministry of Corporate Affairs.
3. PS to CAM.
4. Registrar, CAT/Secretary, CCI/Members, CLB Benches/Secretary, CLB Principal Bench.
5. All Regional Directors/Registrars of Companies/Official Liquidators.
6. e-Governance Cell with the request to upload the order in the Website under Employees Corner/Delegation of financial powers.
7. Guard File.


(Kshitish Kumar)

Under Secretary to the Govt. of India

Copy, for information, to:-

1. PS to JS&FA.